

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Disposed matter

M.A. 130/2002 for appropriate orders -
Copy served.

28/12/02 *Brennan*

M.A. 130/02 for consideration.
Court to M.A. not fixed.

ad7 to 14.3.02

A *BD*
13.3.02

i. M.A. 130/02 for consideration.
ii. Court to M.A. not fixed.
iii. ad7 to 26.3.02

A *BD*
27.3.02

Copies of order may be served to the court for hearing.

A *BD*
27.3.02 *SOG*

Order dated 26.3.2002

Heard Shri B.S.Tripathy, the learned counsel for the Applicants and Shri S.R.Patnaik, learned Addl. Standing Counsel for the Respondents on M.A. 130/02.

By order dated 13.12.2001, six months ~~outer~~ limit was fixed/given to the Respondents to complete the job analysis work and grant necessary relief to the applicants. Two months further time was also granted to the Respondents to provide necessary allowances to the applicants basing on the outcome of the job analysis. Now it appears from the pleadings in this M.A.130/02 that job analysis work having been over, the report has been submitted to the Chief Personnel Officer of S.E.Railway (Respondent No.3) and the same is pending with him.

Having heard the learned counsel of both sides and on perusal of the pleadings, ~~it is directed~~ the Chief Personnel Officer (Res.No.3) is directed to pass necessary orders on the report of the job analysis and grant necessary reliefs, by way of granting special allowance to the applicants, within a period of two months hence.

M.A.130/02 is disposed of accordingly.

Send copies of this order to the parties and copies of this order be also handed over to learned counsel of both sides by 29.3.2002.
Shri Tripathy to file requisites for communication of this order to Respondent No.3 by ~~27~~ 26.3.2002.

~~MEMBER JUDICIAL~~

26/03/2002